## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 73/Chd/Pb/2017

In the matter of:

Singhania International Ltd. ...Petitioner/Applicant.

Vs.

Sham Udyog Ltd. ....Respondent/Corporate Debtor.

Present: Mr. P.D. Sharma and Mr. G.S. Sarin

Practising Company Secretaries for the petitioner.

None for the corporate debtor.

Mr. G.S. Sarin, Practising Company Secretary representing the petitioner seeks time to file affidavit of the Authorized Representative of the petitioner company stating about pending proceedings, if any, at the instance of any Financial or Operational Creditor(s) for winding up of respondent-company. The compliance be made at least two days before

the date fixed. List the matter for arguments on 26.10.2017.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

October 11, 2017